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Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 41/ 2013-Customs (N.T.)

New Delhi, dated the 22nd April, 2013

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional Commissioner or Joint Commissioner of Customs, Inland Container Depot (GRFL), G.T. Road, Sahnewal, Ludhiana, to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on-

- (i) the Additional Commissioner or Joint Commissioner of Customs, Inland Container Depot (GRFL), G.T. Road, Sahnewal, Ludhiana ;
- (ii) the Additional Commissioner or Joint Commissioner of Customs (Port-Import), New Custom House, Ballard Estate, Mumbai; and
- (iii) the Additional Commissioner or Joint Commissioner of Customs (Import and General), New Custom House, Near Indira Gandhi International Airport, New Delhi,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s. Classic Spares and others issued *vide*, DRI. F.No.856 (11)Ldh/2010/Pt.III/1743-1754 dated the 12th October, 2012, by the Joint Director, Directorate of Revenue Intelligence, Ludhiana Regional Unit, Ludhiana.

[F.No. 437/03/2013-Cus.IV]

(M.V. Vasudevan)
Under Secretary to the Government of India